

30. The licensee shall not keep or store empty packing cases or basket or goods or any other material on the road or in the open space around the platform.

31. The licensee shall at all times keep and maintain the platform in a proper state of cleanliness to the satisfaction of the competent authority.

32. The Competent Authority or any other officer authorized by Chandigarh Administration at all reasonable times, enter in or upon any part of platform for the purpose of ascertaining as to whether the licensee has duly observed the conditions of licence.

33. The licensee shall conform to the provisions of the Capital of Punjab (Development and Regulation) Act, 1952 and the rules framed thereunder from time to time. He shall also abide by the provisions of the "Licensing of Built up platforms (to the Second hand Books Sellers of Sector 15, Chandigarh) Scheme 2007" as amended from time to time. In case of breach of any of the provisions of the Act or Scheme, the competent authority may cancel the licence after affording an opportunity of hearing to the licensee and forfeit the whole and part the amount of security.

34. The order passed by the competent authority canceling the license of platform shall be appealable before the Chief Administrator, Chandigarh within 30 days from the date of issue of the order. The order passed on appeal shall be final.

35. The competent authority may impose any condition from time to time which it considers necessary for the achievement of the objective of this scheme.

"FORM A"

Application form for licensing of Built-up Platform sites for sale of Old Books.

To

Photo

The Competent Authority,
U.T., Chandigarh

Subject: - Allocation of Built up Platform for sale of Old Books on license fee basis.

Sir,

It is requested that the applicant is a bonafide book seller working in Sector 15 market and selling old books on V-3 road opposite Panjab University, Sector 15, Chandigarh. I may be granted a licence of a platform in Sector 15 for the sale of old / second hand books. Necessary particulars are given below:-

- (a) Name in block letters : _____
 (b) Father's / Husband's Name : _____
 (c) Age : _____
 (d) Complete residential address _____

(e) Permanent Address : _____

(f) Place of Work : _____

(g) Trade : Old Book Seller : _____

(h) Date from when doing business at site : _____

(i) Family Monthly income from all sources: _____

2. It is certified that I do not own, either on free hold or lease hold basis a commercial site/building/rehri site/rehri licence in Chandigarh, Mohali, Panchkula and NAC Zirakpur in my own name or in the name of any member of my family dependent upon me.

3. It is certified that I have been actually working at the site mentioned above.

4. I am not employed in any Government / Semi- Government Organisation / Civic Body / Bank / public sector undertaking etc.

5. I enclose herewith an affidavit duly attested by the Magistrate 1st class affirming all facts stated above and also indicating that the applicant is entitled for a grant of license for allocation of a built up platform under this Scheme.

6. Two copies of passport size photos, duly attested by a Magistrate, 1st Class are also sent herewith. One copy of photo has been pasted above.

7. The undersigned has read and understood the terms and conditions on which the platform is to be allocated on licence basis. I agree to abide by all the terms and conditions as mentioned in the Licensing of Built up Platforms to the Second hand Book Sellers of Sector 15, Chandigarh Scheme 2007 and also conform to the provisions of the capital of Punjab (Development and Regulation) Act, 1952 and Rules made thereunder from time to time.

Dated:

Yours Faithfully

(Signature of the applicant)

**"FORM B"
AFFIDAVIT**

I, _____ son of _____
resident of house no. _____, Sector _____
Chandigarh, do hereby solemnly affirm and declare as under:-

1. That the particulars, given in my enclosed application are true and correct.
2. That I am the original/ bonafide occupier of site at V-3 road in front of Panjab University in Sector 15, Chandigarh.
3. That I do not own any commercial site, booth or any commercial building industrial site / industrial shed / rehri site or rehri elsewhere in Chandigarh, Manimajra, Panchkula, Mohali or NAC Zirakpur and I have neither any interest in any such trade or any such trade or any other business within the Union Territory, Chandigarh. My spouse or any member of any family dependant upon me also does not own any commercial/ industrial / Rehri site or business in Chandigarh, Manimajra, Panchkula, Mohali or NAC Zirakpur. I am dependent on the sale of old Book business exclusively.